

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO.810/2004

New Delhi, this the 16th day of April, 2004

HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

Harjit Singh,
MT Driver, Gr.-II,
No.8065645, Military Farm,
Mawana Road, Meerut Cantt.

... Applicant

(By Advocate : Shri M.K. Bhardwaj)
proxy for Sh. Yashpal Rangi)

Versus

Union of India & Others through :

1. The Secretary, Govt. of India,
Ministry of Defence,
South Block, New Delhi
2. The Quarter Master General,
Quarter Master General Branch,
Army Head Quarters, New Delhi
3. The Deputy Director General,
Military Farm,
Quarter Master General's Branch,
Army Headquarters,
West Block No.3
R.K. Puram, New Delhi
4. The OIC,
Military Farm,
Mawana Road, Meerut

.... Respondents

O R D E R (Oral)

Heard.

2. The applicant has filed the OA against the order of the respondents dated the 3rd October, 2003 whereby he has been transferred from Military Farm, Meerut to Military Farm School & Centre, Meerut and has prayed that the said order be quashed and set aside and the respondents be directed to follow the transfer policy dated 28.8.1998. He had also submitted an appeal against the said posting/transfer order to the Quarter Master General (Respondent No.2) on the 10th October, 2003. The learned counsel for the applicant has submitted that the said appeal has not been disposed of by





the respondents till date. That being the case, he has prayed that the respondents (respondent No.2) may be directed to consider and dispose of the appeal within a fixed period.

3. Having regard to the facts and circumstances of the case and also on the basis of the oral submissions as made by the learned counsel for the applicant, I dispose of this OA with direction to the respondents (respondent No.2) to consider and decide the appeal of the applicant as submitted to them on the 10th of October, 2003 by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. The status-quo as ordered vide the Tribunal's order dated the 2nd April, 2004 shall be continued to be maintained by the respondents till they have considered and decided the matter as directed above.

(SARWESHWAR JHA)
MEMBER (A)

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